

and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1. of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore."

*The motion was adopted*

(iii) COFFEE BOARD

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
A. C. GEORGE): Sir, I beg to move  
the following:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

*The motion was adopted.*

12.59 hrs.

MATTERS UNDER RULE 377

(i) *Re* LAYING OF REPORT OF NETAJI  
INQUIRY COMMISSION

MR. SPEAKER: Professor, you have written to me an interesting letter.

SHRI ATAL BIHARI VAJPAYEE  
(Gwalior): Which Professor?

MR. SPEAKER: There are many Professors in this House, including myself, Professor, Samar Guha, you were so much in a hurry. You have written the date with your own hand and you have written it as 5th July, 1971. He has gone back three years. If I were to go technically into it I should not allow it to be raised, this is three years old, but with my own hand, with your permission, I have corrected the date.

It is 5th August, 1974. Now you say that you will certainly be responsible for some very unusual performance in this House if I do not allow you anything on the Khosla Enquiry Commission Report to be laid. At the same time, you have assured me that though it will not be in keeping with the good traditions of Parliament but, still, at the end, you will say that whatever be your behaviour, you will always be in my hands.

13 hrs.

So, all I can say is this. You can, in a minute, let me know what you want to say: This is not late. But, I do not know what he has in his mind. Before you do so, let the hon. Minister reply.

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIXIT): Sir, I have got all the facts and I want to make a statement in this House. Government have no desire or intention to delay presenting the Report to Parliament. The Commission presented its Report to Government on 30th June, 1974.